

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 104**

**IA(I.B.C)/953(CH)2024**

**And**

**CP (IB) No. 23/Chd/Pb/2021**  
**(Order Reserved on 13.12.2023)**

**IN THE MATTER OF:**

**American Express Banking  
Corporation**

**... Petitioner-Financial Creditor**

**Versus**

**C L Engineering Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 7, 60(5), IBC 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Gultash, Advocate.

**For the Respondent** : Mr. Manuj Nagrath, Advocate.

**ORDER**

**IA(I.B.C)/953(CH)2024, CP (IB) No. 23/Chd/Pb/2021**

Heard the submissions made by the learned counsel for the Petitioner-Financial Creditor as well as the learned counsel for the Respondent-Corporate Debtor. In this matter arguments are already heard and CP (IB) No. 23/Chd/Pb/2021 is reserved. The counsels have now come with an application seeking withdrawal of the matter.

Having heard the submissions made by the learned counsel for the Petitioner-Financial Creditor as well as the learned counsel for the Respondent-Corporate Debtor. The present application bearing IA(I.B.C)/953(CH)2024 is

allowed and CP (IB) No. 23/Chd/Pb/2021 is dismissed as withdrawn. The case folders and connected papers may be consigned to the record room.

In view of this development no order will be passed although order is reserved as both the counsels have confirmed that the parties amicably resolve the matter.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**